

Compliance Report

In

Original Application No.333/2021

M/S Real Anchors Developers Pvt. Ltd

Versus

U.P. State Pollution Control Board & Ors

Report on behalf of Ghaziabad Development Authority-

1. Background

The applicant has filed an application in Hon'ble Tribunal with regards to pollution due to operation of crematorium at Shakti Khand 4, Indrapuram, Ghaziabad and to stop dumping of garbage at the site earmarked for STP at Indrapuram. The primary prayer of the applicant to relocate the crematorium has been rejected by Hon'ble Tribunal, citing the fact that crematorium has been in place since 1989 and subsequently residences have been established in the vicinity.

Further, In Compliance with the order of Hon'ble Tribunal dated 12.04.2021, Ghaziabad Development Authority has prepared a Compliance Report. Relevant Pt. of Hon'ble Tribunal's order dated 12.04.2022 has been reproduced hereunder:

“We find it further necessary to direct the Ghaziabad Nagar Nigam to expedite the process of remediating the legacy waste scientifically and to ensure prompt handling and disposal of current waste, ascertaining management status in terms of waste processing and resultant gap. GDA may also specify the infrastructure provided in projects developed/being developed with reference to sewage and solid waste management and linkages with Ghaziabad Nagar Nigam. The GDA and Ghaziabad Nagar Nigam may file their respective reports before the next date by email at judicial-ngt@gov.in in preferably in the form of searchable PDF/OCR Support PDF.”

2. Compliance Report

It is to be informed that in a part of the STP complex in Shaktikhand-4 of Indirapuram Yojna, the waste of the entire Indirapuram Yojna was being dumped for many years. In compliance with the orders of Hon'ble National Green Tribunal, for disposal of garbage from the above temporary dumping site, directions were given for bioremediation of temporary dumping waste by designating the Ghaziabad Nagar Nigam as the executive body and the expenditure on it would be borne by the Ghaziabad Development Authority. Instructions were given to do so. A contract of Rs.308.00 lakh

was made by the Ghaziabad Nagar Nigam by inviting tender for the works of bioremediation.

As per the directions of Hon'ble National Green Tribunal, the Ghaziabad Development Authority has made full payment of the said Rs.308.00 lakh to the Ghaziabad Nagar Nigam. It is to be informed that about 33.108 acres of land has been transferred to the Ghaziabad Nagar Nigam by the authority for setting up of dumping site and garbage disposal plant in Galand Village for disposal of garbage of Indirapuram scheme and 2 km of double lane approach road has been constructed at the site. The construction work has also been done by the authority. So far, the Ghaziabad Nagar Nigam has not set up a waste disposal plant at the above permanent dumping site, Galand Village. Therefore, at present also the waste of Indirapuram scheme is being dumped in a part of the said temporary dumping site.

It is to be informed that the Ghaziabad Nagar Nigam had made a demand of Rs 1,54,20,000.00 for the disposal of legacy waste dumped from date 21.10.2020 to 31.03.2022. Out of the above amount, Rs. 50.00 lakh has been paid by the Ghaziabad Development Authority as advance amount to the Ghaziabad Nagar Nigam. Remaining amount of Rs.1,04,20,000.00 will be paid by the authority in relation to the work done by the Ghaziabad Nagar Nigam.

Yiyush
02/08/22 A.E.
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